

ITEM NO.17 Court 3 (Video Conferencing) SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8008-8010/2021

(Arising out of impugned final judgment and order dated 13-08-2021 in BA No. 5010/2021 13-08-2021 in BA No. 5109/2021 13-08-2021 in BA No. 5809/2021 passed by the High Court Of Kerala At Ernakulam)

CENTRAL BUREAU OF INVESTIGATION Petitioner(s)

VERSUS

P.S. JAYAPRAKASH ETC. Respondent(s)

(FOR ADMISSION and I.R.)

Date : 22-11-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE A.M. KHANWILKAR
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s)

Mr. S V. Raju, ASG
Ms. Sairica Raju, Adv.
Mr. Sharat Nambiar, Adv.
Mr. Digvijay Dam, Adv.
Mr. A. Venkatesh, Adv.
Mr. Arvind Kumar Sharma, AOR

For Respondent(s)

Mr. Kaleeswaram Raj, Advocate
Mr. Varun C. Vijay, Adv.
Ms. Thulasi K. Raj, Adv.
Ms. Uttara P.V., Adv.
Ms. Kavya Varma, Adv.
Mr. Mohammed Sadique T.A., AOR

Mr. Kapil Sibal, Sr. Adv.
Ms. Aparna Bhat, AOR
Ms. Karishma Maria, Adv.
Mr. Nizam Pasha, Adv.
Mr. Adit Pujari, adv.
Mr. Raghav Tankha, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Issue notice, returnable on 29.11.2021.

Dasti, in addition, is permitted.

Ms. Aparna Bhat and Mr. Mohammed Sadique T.A., Advocates
waive notice for respective respondent(s).

(DEEPAK SINGH)
COURT MASTER (SH)

(VIDYA NEGI)
COURT MASTER (NSH)